

IN THE CENTRAL ADMINISTRATIVE TRIAUNAL
AHMEDABAD BENCH

O.A. No. 517/93
T.A. No.

DATE OF DECISION 20-9-93

Shri Chandreshkumar Bharadia and Others
Petitioner

Shri P.C. Master. Advocate for the Petitioner(s)

Versus

Union of India and Others Respondent

Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. N.B. Patel Vice Chairman.

The Hon'ble Mr. V. Radhakrishnan Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

No.

1. Chandreshkumar Chhaganlal
Bharadia
2. Vijayaben Widow of Shri Chhaganlal
R. Bharadia

Vandafali, Nr. Pancheshwar Chowk,
Jamnagar.

Applicants

Advocate Mr. P.C. Master

versus

1. Union of India
(Notice to be served through
the General Manager, Western Railway,
Churchgate, Bombay)

2. Divisional Railway Manager,
(East) Western Railway, Kothi Compound,
Rajkot.

Respondents.

Advocate

ORAL JUDGEMENT

In

O.A. 517 of 1993

Date: 20-9-93.

Per Hon'ble Shri N.B. Patel Vice Chairman.

Mr. Master, states that either both the applicants or one of the applicants have or has made a representation dated 5-5-1993, addressed to the General Manager, Western Railways, invoking the power of the General Manager, to relax the time-limit for the making of application for compassionate appointment to the applicant no.1. It is stated that this representation is still not decided by the General Manager. The General Manager, is directed to consider and decide the said representation dated 5-5-1993, within three months from the date of the receipt of a copy of this order. He is also directed to communicate his decision to the applicants within 15 days after

after taking the same.

2. In view of these directions, Mr. Master, seeks permission to withdraw this application. Permission granted. Application stands disposed of as withdrawn.


(V. Radhakrishnan)

Member (A)


(N.B. Patel)

Vice Chairman.

*AS.

Date	Office Report	ORDER
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25-7-94

Mr. Kyada states that he had furnished a copy of M.A. to the applicant's learned advocate Mr. P.C. Master. Mr. P.C. Master is not present. In the facts and circumstances of the case, we are inclined to give some ^{further} time to General Manager for ~~complying~~ ^{complying} with our order dated 20th September, 1993, though we are not inclined to grant as ^{much as} three months' extension. M.A. allowed to the extent ~~for~~ ^{of} granting extension of time to the General Manager, to comply with our order, till 16th August, 1994. No further extension will be given. M.A. stands disposed of accordingly. No order as to costs.



(V. Radhakrishnan)
Member (A)

7
(N.B. Patel)
Vice Chairman

vtc.

Date

Office Report

ORDER

25-7-94

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(V.Radhakrishnan)
Member(A)

(N.B. Patel)
Vice Chairman

vtc.